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W.P(C)No. 41 OF 2003
ITEM NO. 112 COURT NO. 2 SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

W.P.(C) No. 41/2003

Association of Registration PLATES Petitioner (s)
VERSUS

UNION OF INDIA & ORS. Respondent(s)
(With appln(s) for exemption from filing O.T.)

With
W.P.(C) No.77/2003, W.P.(C) No.24/2003,W.P.(C) No.56/2003, T.c.(C) No.30-31/2003, T.C.(C) No.3
2/2003, T.C.(C) No.38/2003, T.C.(C) No.39-40/2003, T.C(C) No.41/2003 with T.C.(C) No.42/2003[W
ith T.C.(C).../03 @ T.P.(C) No.973/02 and letter dated 19.7.2003 in T.P.9C0 No.974/02]

Date :24/07/2003 This/These matter/matters was/were
called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU
HON'BLE MR. JUSTICE B.N. SRIKRISHNA
HON'BLE MR. JUSTICE G.P. MATHUR

For Parties Ms. Indu Malhotra, Adv.

Mr. A Agarwalla, adv.
Mr. N Gupta, Adv.
Mr. K.V. Vijayakumar, Adv.

Mr. Rana Mukherjee, Adv.
Mr. Sidharth Gautam, Adv.
Mr. Goodwill Indeevar, Adv.

Ms. Ruby Singh Ahuja, Adv.

Dr. IP Singh, Adv.
Ms Rachna Gupta, Adv.

Mr. Jatinder Kumar Bhatia, Adv.

Ms. Niranjana Singh, Adv.
Mr. S Wasim A Qadri, Adv.
Mrs. Anil Katiyar, Adv.

Ms. Sunita Sharma, adv.
Mr. D.s. Mahra, Adv.

Mr. Joseph Pookkatt, Adv.
Mr. Prashant Kumar, Adv.

Mr. Ashok K. Mahajan, Adv.

Mrs. Sarla Chandra, Adv.

Mr. Praveen Swarup, Adv.

Mr. J.K.Bhatia, Adv.
Mr. R.S. Suri, Adv.

Mr. B.S. Banthia, Adv.

Mr. W.A. Nomani, Adv.

Mr. B.B. Singh, Adv.

Mr. Jatinder K Bhatia, Adv.

UPON hearing counsel the Court made the following
O R D E R

It is stated on behalf of Union of India that counter affidavit filed in W.P No. 24 of 2003 be treated as counter affidavit in all other cases. The response from the State Governments, in all the cases, has not yet filed. Three weeks' time is granted to file the same. Thereafter, one week's time is granted for filing rejoinder affidavit.
Call after four weeks.

In the meanwhile, service be completed. Dasti service, in addition, is permitted.

Charanjit

[Om Prakash]

Court Master